GOVERNMENT OF INDIA TOURISM LOK SABHA

UNSTARRED QUESTION NO:6855
ANSWERED ON:07.05.2010
BED AND BREAKFAST SCHEME
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Will the Minister of TOURISM be pleased to state:

- (a) whether the conditions laid down to provide license for the Guest Houses having less than 25 rooms have been fulfilled by the Residential Houses under the Bed and Breakfast Scheme, Guest House and Tent Accommodation for Commonwealth Games, 2010;
- (b) if so, the details thereof;
- (c) if not, whether the Government has allowed Residential Houses under the Bed and Breakfast Scheme, Guest House and Tent Accommodation which are unable to provide security to guests for Commonwealth Games, 2010; and
- (d) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF TOURISM(SHRI SULTAN AHMED)

(a), (b), (c) and (d): With a view to standardize the facilities and services being offered and address the present day requirements of facilities and services, the Ministry of Tourism (MoT) has recently revised the 'Guidelines' for 'Approval of Guest Houses' and the 'Bed & Breakfast Scheme'. Under these guidelines, the requirement of Guest Houses is minimum six lettable rooms and for Bed & Breakfast Establishments is minimum of one and maximum of six rooms. Further, with a view to augment additional accommodation, the MOT has also introduced Guidelines for setting up of 'Tented Accommodation'.

In view of the current scenario, efforts have been made to address the security concerns in the guidelines. CCTV in public areas has been made mandatory in the approved guest houses. The antecedents of the owners of the Bed and Breakfast Establishments are also verified before granting approval.